

**GOVERNMENT OF INDIA  
RAILWAYS  
LOK SABHA**

UNSTARRED QUESTION NO:908  
ANSWERED ON:23.11.2000  
MEDICAL ALLOWANCE TO PENSIONERS  
RENUKA CHOWDHURY

**Will the Minister of RAILWAYS be pleased to state:**

- (a) whether some categories of pensioners are not eligible for medical allowance of Rs.100 per month ;
- (b) if so, the details thereof and the reasons therefor;
- (c) whether any representations have been received from the All India Railwaymen's Association for extending the allowance facilities to the excluded categories of pensioners; and
- (d) if so, the details thereof and the steps taken by the Government thereon ?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI DIGVIJAY SINGH)

(a) Yes, Sir.

(b) Railway Pensioners/ Family Pensioners residing within the jurisdiction of the City/Town/ Municipality etc., where Railway Medical facilities other than a Lock-up dispensary exist, are not entitled for grant of Medical Allowance.

(c)&(d) Yes, Sir. All India Railwaymen's Federation and National Federation of Indian Railwaymen have demanded that option for Medical Allowance be made available to Railway Pensioners/Family Pensioners who are residing within Municipal limits, but more than one and a half kilometre away from Railway Hospital/Health Unit. Unlike CGHS dispensaries, Railway Hospitals and Health Units cater to a larger area with a much larger network. Moreover, such of the pensioners living within the Municipal limits where Railway Hospitals/Health Units exist would become ineligible for OPD treatment if they opt for Medical Allowance. Therefore, it may neither be practicable nor in the interest of the pensioners to extend the facility further.